

**GOVERNMENT OF INDIA
MINISTRY OF HUMAN RESOURCE DEVELOPMENT
DEPARTMENT OF SCHOOL EDUCATION & LITERACY**

**LOK SABHA
UNSTARRED QUESTION NO. 2357
TO BE ANSWERED ON 31ST JULY, 2017**

Primary Schools

†2357. SHRI TAMRADHWAJ SAHU:
SHRIMATI JAYSHREEBEN PATEL:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) the details of pre-primary and upper primary schools running in the country, State/UT-wise along with the details of rules and infrastructure prescribed for opening of said schools;

(b) the details of provisions made by the Government for ensuring free education to the children of poor and backward families;

(c) the number of teachers required along with the existing number of teachers at present in such schools; and

(d) whether any policy has been framed to meet the shortage of teachers in the said schools and if so, the details thereof ?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT
(SHRI UPENDRA KUSHWAHA)**

(a): Section 6 of the Right of Children to Free and Compulsory Education (RTE) Act, 2009 provides that the appropriate government and local authorities shall establish a school within the area or limits of a neighbourhood. Accordingly, the Central RTE Rules provides the establishment of primary and upper primary school within a walking distance of one and three kilometres respectively in the neighbourhood.

The RTE Act, 2009 stipulates norms and standards for a recognized school imparting elementary education. The RTE norms provide for an all-weather school building consisting of, inter alia, at least one classroom for every teacher and an office-cum-store-cum-Head teacher's room and barrier free access. Section 8 of the RTE Act, 2009 lays down the duties of the State Governments and Union Territory (UT) Administrations to provide infrastructure in schools as per norms of the Act. The requirements of infrastructural facilities in schools are worked out every year on incremental basis by the respective State and UT depending on their need and priority and this is reflected in their Annual Work Plan and Budget (AWP&B). The

Central Government supports State Governments and UT Administrations for creation and augmentation of infrastructural facilities in government elementary schools under Sarva Shiksha Abhiyan (SSA).

Under the SSA, so far 2.06 lakh primary and 1.61 lakh upper primary schools have been sanctioned. State/UT-wise details are at Annexure.

(b): SSA is implemented as a Centrally Sponsored Scheme in partnership of State Governments and UT Administrations for universalization of elementary education across the country and to meet the objective of RTE Act, 2009 which is the legal framework that entitles all children between the age group of 6 to 14 years free and compulsory admission, attendance and completion of elementary education. It provides for children's right to an education of equitable quality, based on principles of equity and non-discrimination. To achieve the goal of universal access and retention, apart from sanctioning of 2.06 lakh primary and 1.61 lakh upper primary schools, 3609 Kasturba Gandhi Balika Vidyalayas, which are residential schools for girls at upper primary level, have also been sanctioned to the States for improving access to marginalised girls particularly out of school, either drop out or never enrolled. The number of children enrolled at elementary level has increased to 19.67 crore in 2015-16 from 15.1 crore in 1998-99.

(c): The Status on teachers (sanctioned, working, vacancies) under States & SSA at elementary level as on 31.03.2017 is as follows:-

Sanctioned Post			Working			Vacancies		
By State	Under SSA	Total	By State	Under SSA	Total	By State	Under SSA	Total
3170141	1933398	5103539	2686882	1516341	4203223	483259	417057	900316

(d): The recruitment and service conditions of teachers are primarily in the domain of State Governments/UT Administrations. The Central Government has been consistently pursuing the matter of expeditious recruitment and redeployment of teachers with the States and UTs at various fora. Advisories on this issue have also been issued to States and UTs from time to time.

ANNEXURE

ANNEXURE REFERRED TO IN REPLY TO PART (a) OF LOK SABHA UNSTARRED QUESTION NO. 2357 TO BE ANSWERED ON 31ST JULY, 2017 ASKED BY SHRI TAMRADHWAJ SAHU AND SHRIMATI JAYSHREEBEN PATEL REGARDING "PRIMARY SCHOOLS"

PRIMARY & UPPER PRIMARY SCHOOLS SANCTIONED UNDER SSA

Sl. No.	State/UT	Primary Schools	Upper Primary schools
1	Andaman & Nicobar Islands	33	18
2	Andhra Pradesh	2156	4544
3	Arunachal Pradesh	1670	713
4	Assam	5088	47
5	Bihar	21420	20182
6	Chandigarh	32	23
7	Chhattisgarh	9842	7815
8	Dadra & Nagar Haveli	61	81
9	Daman & Diu	8	6
10	Delhi	14	2
11	Goa	8	0
12	Gujarat	130	8
13	Haryana	971	1725
14	Himachal Pradesh	80	1402
15	Jammu & Kashmir	10894	7072
16	Jharkhand	19297	10288
17	Karnataka	3209	2605
18	Kerala	248	6
19	Lakshadweep	6	6
20	Madhya Pradesh	27918	17875
21	Maharashtra	8321	708
22	Manipur	1072	735
23	Meghalaya	2907	2850
24	Mizoram	270	351
25	Nagaland	490	593
26	Odisha	9675	11364
27	Puducherry	10	5
28	Punjab	932	876
29	Rajasthan	29746	20864
30	Sikkim	63	98
31	Tamil Nadu	2015	5527
32	Telangana	1615	1475
33	Tripura	1329	1018
34	Uttar Pradesh	27067	29688
35	Uttarakhand	1218	1335
36	West Bengal	16648	10079
	Total	206463	161984

Source: Annual Work Plan & Budget Minutes, SSA